GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 3383 ANSWERED ON 20TH MARCH, 2025

EXCESSIVE TOLL COLLECTION

3383. SHRI HANUMAN BENIWAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the toll tax collected on Delhi-Jaipur National Highway (NH)
- 8 is significantly higher compared to the construction cost;
- (b) if so, the details of toll tax collected and the construction cost of the said highway;
- (c) whether despite Maharashtra and Uttar Pradesh having more NHs than Rajasthan, the toll tax collection in Rajasthan is higher than in these two States and if so, the reasons therefor; and
- (d) whether the Government is aware that despite toll tax collection, several NHs in Rajasthan are in a deteriorated condition and if so, the justification for toll tax collection on such roads?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Collection of user fee at fee plazas on National Highways (NHs) is levied in accordance with the provisions of the NH Fee Rules, which specifies a base rate per Km of NH length indexed to the wholesale price index.

Further, amount of User Fee Collection on any highway is governed by the traffic playing on the stretch, category of vehicle (Multi-axle etc.), type of corridor (industrial hub etc), connectivity of highway with important cities etc.

(b) The details of user fee collected at Delhi-Jaipur section of NH-48 (old NH-08) and construction cost including maintenance cost, other prolonged cost incurred at the said stretch are under:

Sr. No	Stretch of NH-48 (old NH-08)	Appointed Date of the project	User fee Collection (in Crore Rupees)	Cost incurred (in Crore Rupees)
1	Gurgaon- Kotputli-Jaipur	03.04.2009	9,218.30	6,430.00
2	Delhi-Gurgaon	12.01.2003	2,727.50	2,489.45
	Total		11,945.80	8,919.45

User fee collected over the period of time from commencement of collection is not discounted and thus not comparable to the construction cost.

(c) The User Fee Collection for Financial Year 2023-24 in the state of Rajasthan, Uttar Pradesh and Maharashtra is as under:

Name of the state	User fee collection (in Crore Rupees)
Rajasthan	5,885.03
Uttar Pradesh	6,695.40
Maharashtra	5,352.53

Further, user-fee at fee plaza is collected for the use of section of National Highway as per the provisions of National Highways Fee Rules applicable for the respective category of vehicles uniformly across the Country. The User Fee Collection depends on the traffic and category of vehicle playing on the National Highway in addition to the length of the highway.

(d) User fee rates at National Highways fee plazas are levied as per the extant National Highways Fee Rules.

Upkeep and maintenance of National Highways (NHs) including bridges, structures, etc. are undertaken through different modes. In Engineering Procurement and Construction (EPC) Contracts, the Contractors maintain road during construction period and thereafter during Defects Liability Period-cum-Maintenance Period. In Design Build Finance Operate and Transfer (DBFOT)/ Hybrid Annuity Mode (HAM) Contracts, the Concessionaires maintain the road during construction period and thereafter till end of concession period. Concessionaires of Toll Operate and Transfer (TOT)/Special Purpose Vehicle (SPVs) of INVIT agreements maintain the road during the concession period. Rest of the National Highways stretches are generally maintained by contractors of Performance based Maintenance Contract (PBMC) and Short-term Maintenance Contract (STMC).
